GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4773
ANSWERED ON:07.08.2009
REHABILITATION OF DISPLACED PERSONS
Laguri Shri Yashbant Narayan Singh;Ponnam Shri Prabhakar;Vasava Shri Mansukhbhai D.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the mechanism established by the Union Government to ensure the fulfilment of the provisions relating to rehabilitation and resettlement of displaced people in various States;
- (b) whether the Union Government has received any complaints regarding non-fulfilment of such provisions in various States;
- (c) if so, the details thereof during the last three years and the current year, State wise; and
- (d) the corrective measures taken by the Government in this regard?

Answer

MINISTRY OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (d): The Department of Land Resources in the Ministry of Rural Development has formulated the National Rehabilitation and Resettlement Policy, 2007 (NRRP-2007) to replace the National Policy on Resettlement and Rehabilitation for Project Affected Families, 2003. The NRRP-2007 was published in the Gazette of India on 31st October, 2007. To give a legal backing to the NRRP-2007, the Rehabilitation and Resettlement Bill, 2007, and the Land Acquisition (Amendment) Bill, 2007, to align the L.A. Act provisions with the policy, were introduced in Lok Sabha in December, 2007. The Bills were referred for examination to the Standing Committee on Rural Development. The Bills were examined and reports on them were submitted by the Standing Committee on Rural Development. The official amendments to these Bills were developed by this Department in consultation with the Ministry of Law. The Bills were considered and passed by Lok Sabha in its sitting held on 25th February, 2009 and referred to Rajya Sabha for consideration. However, due to dissolution of the 14th Lok Sabha, the Bills have lapsed. The matter relating to introduction of the Bills in the Parliament is under active consideration of the Government.

The NRRP-2007 provides constitution of a National Monitoring Committee comprising Secretaries of 17 Ministries/Departments of the Government of India, to be chaired by the Secretary, Department of Land Resources, Ministry of Rural Development, for reviewing and monitoring the progress of implementation of rehabilitation and resettlement schemes or plans relating to all cases to which the policy applies. The National Monitoring Committee is to be serviced by a National Monitoring Cell to be constituted by the Central Govt. While the National Monitoring Committee has been constituted, the process for constituting the National Monitoring Cell has been initiated, following which the monitoring mechanism will be made functional. However, at the present stage, the provisions of the NRRP-2007 are in the form of guidelines only and not enforceable as Laws.